

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [M/S DENEBAUTOMOTIVES PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S DENEBAUTOMOTIVES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/09/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29253HR2013PTC050270
5.	Address of the registered office and principal office (if any) of corporate debtor	Building No. 724, Sector-37, Part – II, Gurgaon – 122001, Haryana
6.	Insolvency commencement date in respect of corporate debtor	22.09.2022
7.	Estimated date of closure of insolvency resolution process	21.03.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sunil Kumar Agrawal Registration No: IBBI/IPA-002/IP-N00081/2017-2018-10222
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: E-205, LGF, Greater Kailash - II New Delhi- 110048 Email: aggarwalsk21@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 904, GF, Sector- 7C, Faridabad-121006 Email: cirpdenebauto2022@gmail.com aggarwalsk21@yahoo.com
11.	Last date for submission of claims	06.10.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process (CIRP) of the M/s Deneb Automotives Private Limited from date 22/09/2022 vide order CP (IB) NO - 534/Chd/Hry/2019 dated 22.09.2022.

The creditors of M/s Deneb Automotives Private Limited, are hereby called upon to submit their claims with proof on or before 06/10/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (N/A), shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.



The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B: Claim by Operational Creditors except workmen & employees.
Form C: Claim by Financial Creditors.
Form CA: Claim by Financial Creditors in a class.
Form D: Claim by workmen or an employee.
Form E: Claim submitted by an authorized representative of workmen or an employee.
Form F: Claim by Creditors (other than Financial Creditors and Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24/09/2022
Place: Faridabad



Sunil Kumar Agrawal
Interim Resolution Professional

Regn. No: IBBI/IPA-002/IP-N00081/2017-2018-10222